# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

# Original Application No. 306 of 2004

Jabalpur, this the 8th day of April, 2004

Hon'ble Shri M.P. Singh, Vice Chairman Hon'ble Shri Madan Mohan, Judicial Member

M.A. Jafri, S/o. Shri Basharat Ali, Aged about 53 years, Dy. Chief Engineer (E&I), Security Paper Mill, Hoshangabad (MP).

Applicant

(By Advocate - Shri M. Sharma and Shri S. Ganguli)

#### Versus

- Union of India, Through the Secretary, Ministry of Finance, Department of Economic Affairs, New Delhi.
- The Joint Secretary (C&C), Ministry of Finance, Department of Economic Affairs, Currency Branch, North Block, Central Secretariat, New Delhi - 110 001.
- 3. The General Manager, Security Paper Mill, Hoshangabad (M.P.).

Respondents

## O'R DE R (Oral)

## By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has claimed the following main reliefs:

- "ii) issue a writ in the nature of mandamus directing the respondents to give the benefit of seniority to the applicant from 1.5.1993 to the post of Dy. Chief Engineer with all consequential benefits of seniority and arrears thereof."
- 2. The brief facts of the case are that the applicant is working as Deputy Chief Engineer in the Security Paper Mill, Hoshangabad. The respondents have not granted him the seniority in the said post of Deputy Chief Engineer with effect from 1st June, 1993. According to him the respondents are going to hold a DPC for selection to the post of Chief Engineer. In this connection the applicant

has submitted a representation to the respondents dated

18th March, 2004 (Annexure A-6) which is pending with the respondents.

- 3. Heard the learned counsel for the applicant.
- 4. We feel that ends of justice would be met if we direct the respondents to consider the representation dated 18th March, 2004 (Annexure A-6) of the applicant and take a decision by passing a detailed, reasoned and speaking order within a period of four weeks from the date of receipt of copy of this order. We do so accordingly. A copy of the order alongwith the Original Application be send to the respondents by the applicant within a period of 15 days from the date of receipt of copy of this order.
- 5. Accordingly, the Original Application is disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh) Vice Chairman

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